



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA. 1275 of 2004

Applicant(s) Mamata Patra & another Respondent(s) Union of India & others

Advocate

for Applicant(s) M/s. R.K. Samant & Singhal Advocate

S. Das

A.K. Mallick

P.K. Roytaray

NOTES OF THE REGISTRY

I.P.O of Rs.50/- filed
Copy not served
Defects pointed out in Registry
may kindly be seen
For favour of
Registration/Consideration
Please.

D. K. Patra
S.O.G)

16.12.04

Later

Defects removed.
For order re
Registration.

D. K. Patra
28/12/04

Registrar

D. K. Patra

29.12.04

ORDERS OF THE TRIBUNAL

REGISTER

G. D. Patra
28/12/04
Registrar

1. ORDER DATED: 31.12.2004.

Non-consideration of the case of the
Applicant No.1 for providing her compassionate
appointment is the grievance raised in this
Original Application filed u/s.19 of the A.T.
Act, 1985. It appears, following to premature
death of her father and upon attaining the
majority, the Applicant No.1 filed a representation
seeking an employment on compassionate ground.
It appears from the averments made in this OA
that the said grievances of the Applicant
No.1 has not yet received due consideration
of the Respondents under the relevant rules of
the Railways governing the field. Delayed

Notes of the Registry

Orders of the Tribunal

For Admonition cases
 MA 1068/2004 for J.Day
 Application & MA 1077/2004
 for condonate & delay —
 Copy of served —

B
 Bawar

Copy of order
 on 31.12.04 with
 Copy of order sent
 to all magistrates

Copy of said
 order prepared for
 Counsel to look
 into.

W
 31/12/04
 S.O.

Applications seeking compassionate appointment are available to be considered; provided the case continues to be a distressed one.

In the aforesaid premises, this O.A. is disposed of with a direction to the Respondents to consider the grievances of the applicant no.1 to provide her a compassionate employment within a period of 120 days from the date of receipt of a copy of this order. While considering the case for providing employment to the Applicant no.1, Respondents should verify the matter through the Welfare Inspector and should make all endeavour to give justice to the family of the deceased Railway employee.

In view of the disposal of this O.A., M.A.No.1068/2004 filed by the Applicants seeking permission to prosecute this OA jointly stands allowed and disposed of.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be also handed over to the learned counsel for the Applicant and Mr. R.C. Rath, learned Standing Counsel for the Railways; on whom a copy of this O.A. had already been served.

Subrata
 Member (Judicial)

31/12/04